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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 8/2018 in C.P. (I.B) No. 189/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.01.2018**

Name of the Company: Venkat Dhram Reddy Konreddy & Ors
V/s.
Mazde Agencies & ors.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	JAIMIN R. DAVE	Adv.	Respondent	J.R. Dave
2.	KRINA R. PAREKH	Adv.	2, 3. Petitioner	K.R. Parekh
	For Arjun R. Sheth			
3.	PAVAN S. GODIAWALA	ADVOCATE	RESPONDENT No. 1	<i>[Signature]</i>

ORDER

Learned Advocate Ms. Krina Parekh i/b Learned Advocate Mr. Arjun Sheth present for Applicant. Learned Advocate Mr. Pavan Godiawala present for Respondent no. 1. Learned Advocate Mr. Jaimin Dave present for Respondent no. 2.

Operational creditor/ Respondent no. 1 filed reply. Respondent no. 2 and 3 filed reply.

It is represented that applicant counsel is sick.

List the matter on 08.02.2018.

[Signature]
MANORAMA KUMARI
MEMBER JUDICIAL

[Signature]
BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 22nd day of January, 2018.